CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT DATED AUGUST 19, 2016 WITH RESPECT TO THE OPEN OFFER TO THE PUBLIC SHAREHOLDERS OF MULTIBASE INDIA LIMITED

Open offer ("**Offer**" / "**Open Offer**") for acquisition of up to 3,155,006 fully paid-up equity shares of face value of INR 10 (Indian Rupees Ten only) each, representing 25.00% of the fully diluted voting equity share capital of Multibase India Limited ("**Target Company**") from all the Public Shareholders of the Target Company by Multibase S.A. ("**Acquirer**") along with Dow Corning Corporation ("**DCC**" or "**PAC**") in its capacity as a person acting in concert with the Acquirer. Save and except for the PAC, no other person is acting in concert with the Acquirer for the purpose of this Offer.

This corrigendum announcement ("**Corrigendum to the Public Announcement**") is being issued by HSBC Securities and Capital Markets (India) Private Limited, the manager to the Offer ("**Manager"**) for and on behalf of the Acquirer and the PAC to the Public Shareholders of the Target Company.

This Corrigendum to the Public Announcement is to be read together with the public announcement issued on August 19, 2016 ("**Public Announcement**") and sent to the BSE Limited, the stock exchange on which the shares of the Target Company are listed , the Securities and Exchange Board of India ("**SEBI**") and Target Company in accordance with the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto (the "**SEBI (SAST) Regulations**").

Capitalized terms used herein but not specifically defined shall have the same meaning ascribed to such terms in the Public Announcement.

The Public Shareholders of the Target Company are requested to kindly note the following information related to the Offer:

1. Paragraph 1.2 of Part 1 (Offer Details) shall be read as follows:

"**Price/ Consideration:** The Offer is made at a price of INR 245.65 (Indian Rupees Two Hundred Forty Five and Paise Sixty Five only) per Offer Share (the "**Offer Price**") which comprises an offer price of INR 229.31 (Indian Rupees Two Hundred Twenty Nine and Paise Thirty One only) determined in accordance with Regulation 8(3) of the SEBI (SAST) Regulations and an enhancement of INR 16.34 (Indian Rupees Sixteen and Paise Thirty Four only) per Offer Share, that is, 10% (ten per cent) per annum for the period between December 10, 2015 and August 25, 2016, (inclusive of both dates), the date by which the detailed public statement ("**DPS**") will be published, in accordance with Regulation 8(12) of the SEBI (SAST) Regulations. The equity shares of the Target Company are frequently traded in terms of Regulation 2(1)(j) of the SEBI (SAST) Regulations."

2. The details with respect to the Acquirer, enumerated in the row titled "Name(s) of persons in control/promoters of Acquirer where Acquirer is a company" in the table in Part 3 (Acquirer and PAC) of the Public Announcement shall be read as follows:

"The Acquirer, a public company limited by shares, was incorporated on July 2, 1934 under the laws of France (company registration number: 055.502.868 RCS Grenoble).

99.997% of the fully paid-up equity voting share capital of the Acquirer is held by DC France while the balance 0.003% of the fully paid-up share capital of the Acquirer is held by local nominee shareholders. DC France is a company registered under the laws of France, and is a wholly owned subsidiary of DC Global Holdings S.a.r.l., registered with the Trade Luxembourg Registry under nr. B 160.837, which in turn is a wholly owned subsidiary of DCC. DCC is registered in Michigan, United States and is a wholly owned subsidiary of Dow Holdings LLC which is a wholly owned subsidiary of TDCC, a publicly listed company registered in the State of Delaware, United States."

Except as detailed in this Corrigendum to the Public Announcement, all other terms and contents of the Public Announcement remain unchanged. The Acquirer and the PAC and their respective directors accept full responsibility for the information contained in this Corrigendum to the Public Announcement and for fulfillment of their obligations under the Offer and shall be jointly and severally liable for ensuring compliance with the SEBI (SAST) Regulations.

A copy of this Corrigendum to the Public Announcement is expected to be available on the website of SEBI (www.sebi.gov.in). For further details, please refer to the Public Announcement.

Issued by the Manager to the Offer

HSBC

HSBC Securities and Capital Markets (India) Private Limited
52 / 60 MG Road, Fort,
Mumbai 400 001
Tel: +91 22 6628 3899 / +91 22 2268 1255
Fax: +91 22 4914 6215/ 6216
Email: multibase.openoffer@hsbc.co.in
Contact Person: Ms. Shreye Mirani / Mr. Rishabh Garg
SEBI Registration Number: INM000010353
Corporate Identity Number: U67120MH1994PTC081575

On behalf of the Acquirer and the PAC

Multibase S.A.	Dow Corning Corporation
Place: France	**Place: United States**
Date: August 25, 2016	**Date: August 25, 2016**